

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 550 OF 2016 IN
DFR NO. 3056 OF 2016 &
IA NO. 722 OF 2016**

Dated: 15th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Shri Rama Shankar Awasthi & Anr. ...Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mrs. Swapna Seshadri

Counsel for the Respondent(s) : Mr. C. K. Rai
Mr. Umesh Prasad for R.1

Mr. C. S. Vaidyanathan, Sr. Adv.
Ms.Divya Chaturvedi
Ms. Arunima Kedia for R.2, NPCL

Ms. Mandakini Ghosh for R.3

ORDER

Learned counsel for the applicant/appellant seeks permission to file an affidavit. He may file the same after serving copy on the other side.

On the last occasion, we had directed Mr. R.C. Verma, Advocate and Notary to remain present in the court today. He is not here today. We are informed that he has been served with notice. If that is so, he ought to have been present today. However, in the circumstances of the case, we feel that one more chance needs to be given to him.

Hence, list the matter on **20.03.2017**. Learned counsel for the Appellant and Respondent No.2 are directed to serve dasti of this order and the earlier order dated 31.01.2017 on Mr. R.C. Verma, Advocate and Notary.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

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